

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1593/1989
MP 2513/1992

Date of decision: 28.08.1992.

Ms. Naseem Nawab

...Applicant

Vs.

Union of India

...Respondents

For the Applicant

...Shri Virender Mehta,
Counsel

For the Respondents

...Shri O.N. Moolri, Counsel
with Shri H.K. Gangwani,
Proxy Counsel for Shri R.L.
Dhawan, Counsel

COURT:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Y*
2. To be referred to the Reporters or not? *N*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K.
Kartha, Vice Chairman(J))

Heard the learned counsel for the applicant on MP filed on 25.08.1992 under filing No. 7841. The prayer contained in this MP is that the applicant be allowed to withdraw the OA 1593/1989 filed by her. The learned counsel for the applicant states that the respondents have assured her that she would be reinstated in service with all consequential reliefs after she withdraws the present application. The learned counsel for the respondents

have no objection to the withdrawal though they deny that any such assurance has been given by them to the applicant. OA 1593/1989 is dismissed as withdrawn. MP 2513/1992 filed by the respondents seeking vacation of the stay is also disposed of.

There will be no order as to costs.

B.N. DHOUDIYAL
(B.N. DHOUDIYAL) 28/8/92

MEMBER (A)
28.08.1992

P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN (J)
28.08.1992

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